

LOK SABHA ELECTION - 2019

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ALL INDIA ANNA DRAVIDA  
MUNNETRA KAZHAGAM (AIADMK)

ELECTION MANIFESTO



INDEX

<b>S. No.</b>		<b>CONTENTS</b>	<b>Page No.</b>
<b>I.</b>	1.	PREAMBLE	<b>2</b>
	2.	CONTEXT	<b>3</b>
<b>II.</b>		<b>SALIENT ACHIEVEMENTS</b>	<b>5</b>
	1.	<b>AGRICULTURE - ANIMAL HUSBANDRY</b>	<b>6</b>
	2.	<b>AWARDS AND RECOGNITIONS RECEIVED BY GOVERNMENT OF TAMIL NADU &amp; SPECIAL SCHEMES EXECUTED FOR 2017-18</b>	<b>7</b>
	3.	<b>RURAL DEVELOPMENT AND PANCHAYAT RAJ</b>	<b>9</b>
	4.	<b>MUNICIPALITIES DEVELOPMENT</b>	<b>9</b>
	5.	<b>CO-OPERATION, FOOD AND CONSUMER PROTECTION</b>	<b>10</b>
	6.	<b>INDUSTRY</b>	<b>10</b>
	7.	<b>HEALTH AND FAMILY WELFARE</b>	<b>11</b>
	8.	<b>BC-MBC WELFARE</b>	<b>11</b>
	9.	<b>SC, ST &amp; MINORITIES</b>	<b>11</b>
	10.	<b>PROTECTION OF THE RIGHTS OF TAMIL NADU ON INTER-STATE RIVERS</b>	<b>12</b>
	11.	<b>INFORMATION TECHNOLOGY</b>	<b>12</b>
	12.	<b>TOURISM AND CULTURE</b>	<b>12</b>
<b>III.</b>		<b>ELECTORAL ASSURANCES OF AIADMK</b>	<b>13</b>
	1.	<b>ERADICATION OF POVERTY</b>	<b>14</b>
	2.	<b>UPGRADING THE SKILLS OF YOUTH</b>	<b>16</b>

	3.	<b>SPECIAL WATER MANAGEMENT SCHEMES</b>	<b>17</b>
	4.	<b>ECONOMIC POLICY</b>	<b>19</b>
	5.	<b>EDUCATION POLICY</b>	<b>21</b>
	6.	<b>PUBLIC DISTRIBUTION SYSTEM</b>	<b>22</b>
	7.	<b>WOMEN'S WELFARE / SOCIAL JUSTICE</b>	<b>22</b>
	8.	<b>FISHERMEN WELFARE</b>	<b>23</b>
	9.	<b>WEAVERS WELFARE</b>	<b>26</b>
	10.	<b>LABOUR WELFARE AND UNEMPLOYMENT</b>	<b>26</b>
	11.	<b>YOUTH WELFARE</b>	<b>27</b>
	12.	<b>JUSTICE TO EELAM TAMILS</b>	<b>28</b>
	13.	<b>RETRIEVAL OF KATCHATHEEVU AND RESTORATION OF FISHING RIGHTS</b>	<b>29</b>
	14.	<b>SECULARISM</b>	<b>30</b>
	15.	<b>LANGUAGE POLICY</b>	<b>30</b>
	16.	<b>DEVOLUTION OF FUNDS TO STATE</b>	<b>30</b>
	17.	<b>RIVER LINKAGE POLICY</b>	<b>32</b>
	18.	<b>ENERGY PROJECTS OF GOVERNMENT OF INDIA</b>	<b>34</b>
	19.	<b>POLLUTION CONTROL AND EFFLUENT TREATMENT SCHEME</b>	<b>35</b>
	20.	<b>MIGRANTS WELFARE</b>	<b>35</b>
	21.	<b>MINORITIES WELFARE</b>	<b>36</b>
	22.	<b>DRINKING WATER</b>	<b>36</b>
	23.	<b>ROAD TRANSPORT</b>	<b>37</b>
	24.	<b>RAILWAYS</b>	<b>37</b>

	25.	<b>MODERN AIRPORTS</b>	<b>38</b>
	26.	<b>E-GOVERNANCE ADMINISTRATION</b>	<b>38</b>
	27.	<b>MODERN HOVERCRAFT SCHEME</b>	<b>39</b>
	28.	<b>KUDI MARAAMATHU SCHEMES</b>	<b>39</b>
	29.	<b>JUDICIARY</b>	<b>39</b>
	30.	<b>REMOVAL OF ARTICLE 356</b>	<b>39</b>
	31.	<b>HORTICULTURE – AGRICULTURE - FARMERS WELFARE</b>	<b>40</b>
	32.	<b>SOLAR ENERGY</b>	<b>42</b>
	33.	<b>GAJA CYCLONE COMPENSATION</b>	<b>42</b>
	34.	<b>COOUM RIVER BEAUTIFICATION SCHEME</b>	<b>43</b>
	35.	<b>INDIA TO BECOME PERMANENT MEMBER OF UNSC</b>	<b>43</b>
	36.	<b>UNION TERRITORY PUDUCHERRY</b>	<b>43</b>
<b>IV.</b>		<b>APPEAL</b>	<b>44</b>

I  
CONTENTS

## 1. PREAMBLE

Adopting Perarignar Anna as his political mentor Puratchi Thalaivar Dr. MGR established a great political movement in Anna's name. He dedicated his entire life to upgrade the lives of the poor and the deprived, to herald a life of equality and dignity for women with access to quality education, to maintain and sustain harmony, secularism and social justice in the social and political spheres. Puratchi Thalaivar established a strong foundation for AIADMK to ensure that it stands firmly rooted in these values and principles.

Following in the footsteps of Puratchi

Thalaivar, Puratchi Thalaivi AMMA continued her political journey for thirty-six years, dedicating her political life marked by selflessness and sacrifice, gave shape and substance to the foundational ideals of the Kazhagam and transformed Tamil Nadu as a frontline State of India in all spheres of activity.

The AIADMK Party and the Government established by Puratchi Thalaivi AMMA continue to tread the path blazoned by AMMA by protecting the Tamil language, in lauding the glory and heritage of the Tamil race, following the noble hallmark of Tamil Culture of 'Ondre Kulam, Oruvane Devan' (Human race is One! So is the Godhead!),

AIADMK ELECTION MANIFESTO  
LOK SABHA ELECTION - 2019

resolutely anchored in the principles of  
Social Justice, Secularism underlining and  
upholding the norms of State autonomy and  
reaching justice to one and all and  
eliminating all traces of injustice.

Scoring victories in all the 40 constituencies in Tamil Nadu and Puducherry in the forthcoming Lok Sabha Elections, raising the voice for the rights of Tamil Nadu in the Indian Parliament, leading Tamil Nadu further in the path of progress, making all possible contributions for the development of the Indian Nation, the All India Anna Dravida Munnetra Kazhagam offers a solemn assurance to the people, and places this Manifesto at the feet of the Tamil People.

## 2. CONTEXT

**All India Anna Dravida Munnetra Kazhagam (AIADMK)** is participating in

the forthcoming 2019 Lok Sabha Elections in  
alliance with the Bharatiya Janata Party  
(BJP), Paattali Makkal Katchi (PMK), Desiya  
Murpokku Dravida Kazhagam (DMDK),  
Puthiya Tamilagam (PT), Tamil Maanila  
Congress (TMC), Puthiya Needhi Katchi  
and All India N.R. Congress. The logic and  
relevance of this electoral alliance is built in  
the very nomenclature of our Party, namely  
**All India Anna Dravida Munnetra**  
**Kazhagam (AIADMK).** The term All India  
underscores the Party's nationalistic and  
patriotic perspective so dear to our dear  
and respected leaders Puratchi Thalaivar Dr.  
M.G.R and Puratchi Thalaivi AMMA. 'Anna'  
underscores the significance to the Party of

AIADMK ELECTION MANIFESTO  
LOK SABHA ELECTION - 2019

the heritage bequeathed by the great  
Dravidian leader Perarignar Anna. He was  
the fountainhead of the major elements of  
the

Dravidian Movement, i.e., the dignity of individual, social justice cutting across castes, creeds and religions, love of Tamil language, emancipation of depressed communities and equal rights to the women of the land. The next term 'Dravida' highlights the adherence to the ethnic and cultural identity of the Dravidian people. While the pride and involvement in this ancient culture is an important element, it is not insular or exclusive in its scope. It embraces salient elements of essential humanism and multi-cultural inclusiveness. 'All human beings are created equal', a Thirukkural dictum is the guiding principle of

this Dravidianism. The next term 'Munnetra Kazhagam' (Progressive Federation) is an important identity marker of our Party. This term 'progressive' has a universal connotation. It embraces in its sweep all the essential elements of progressive orientation in social, cultural and economic spheres.

The core values outlined above constitute the running thread linking all the political parties forming a part of this alliance determined to score decisive victory in the forthcoming election. This forms the pith and core of the rationale of this successful alliance.

**II**

**SALIENT  
ACHIEVEMENTS**

**During the Regimes of  
Hon'ble Chief Minister  
Puratchi Thalaivar Dr. M.G.R**

**Hon'ble Chief Minister  
Puratchi Thalaivi AMMA**

**Hon'ble Chief Minister  
Edappadi K. Palaniswami**

**&**

**Hon'ble Deputy Chief Minister  
O. Panneerselvam**

## **1. AGRICULTURE – ANIMAL HUSBANDRY**

### **The first of its kind in India**

- a) Scheme of free electricity to marginal and small farmers of the State introduced by the then Hon'ble Chief Minister, Puratchi Thalaivar Dr. M.G.R.
- b) Tamil Nadu Government has created a new Ministry and Department of Rural Industry in Tamil Nadu under Puratchi Thalaivar Dr. M.G.R.
- c) Under Puratchi Thalaivar Dr. M.G.R was introduced the Unique Project of 'Village Mini Buses Scheme with Road Connectivity' to enable Agro-products of villages to reach the nearby towns on time and fetch better prices for their produce.
- d) Tamil Nadu Government headed by Hon'ble AMMA was bestowed with 'Kirishi Karman Award' for achieving the National Highest Production in Food Grains for the years 2011-12 and for the year 2013-14.
- e) The Directorate of Agriculture of Tamil Nadu Government headed by Hon'ble AMMA was bestowed 'The Best National Agro Commercial Directorate Award' for the year 2011 and 2014.
- f) The Tamil Nadu Agricultural University has been conferred with the 'National Award of Best Paddy Research Center of the Country in 2015.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- g) The Agricultural University of the government was honoured with 'National Mahindra Samruthi Award' for the Technical Expertise in Preservation of Cereals for the year 2016.
- h) 'Special Commendation Award' has been accorded to the Department of Agriculture Government of Tamil Nadu, from South Asia Foodgrains Organization.
- i) The Tamil Nadu Veterinary Medical and Science University has been conferred with the 'Best Performance Award' by National Agricultural Research Organization for innovation and implementation of Electronic Media in Under Graduate Courses during Hon'ble AMMA period.

**2. AWARDS AND RECOGNITIONS RECEIVED BY  
GOVERNMENT OF TAMIL NADU FOR 2018 DURING THE  
PRAISEWORTHY REGIME OF HON'BLE CHIEF  
MINISTER THIRU. EDAPPADI K. PALANISWAMI AND  
HON'BLE DEPUTY CHIEF MINISTER THIRU.  
O. PANNERSELVAM & SPECIAL SCHEMES EXECUTED  
FOR 2017-18**

**( As a pioneering scheme – first of its kind in India )**

- a) A Special Financial Assistance of Rs. 2,000 each to above 80 lakh poor families for the year 2018-19, with an allocation of Rs. 1,200 Crores.
- b) Mobilizing Memoranda of Understandings for investments amounting to more than Rs. 3,00,431 Crores, providing job opportunities for 10.5 Lakh unemployed persons.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- c) Implementing the ban on 'One Time *Use and Throw* Plastic Products' from 1.1.2019 in order to get rid of harmful environmental pollution.
- d) A Unique scheme by way of a Pongal Gift of Rs. 1,000 along with Pongal Gift Hamper to 1,98,54,617 families.
- e) India Today magazine presented 4 Awards to Tamil Nadu Government for
- Overall best performing State in all Sectors,
  - Best State in Maintenance of Law and Order,
  - Best performing State in tourism and
  - Most improved State in Law and Order.
- f) Tamil Nadu has been ranked by Government of India as the Second Biggest Economy in India for its talented human resources, strong infrastructure facilities, surplus Power and sustenance of natural resources.
- g) 'Prestigious Krishi Karman Award', the highest award given by Government of India, given 4 times in the past 5 years to Tamil Nadu Government.
- h) 'Public Affairs Centre' Bengaluru in their report for 2018 has ranked Tamil Nadu Government as Second in Good Governance, on the basis of socio-economic development indicators.
- i) Periyakulam Police Station has been selected by Government of India as the 8<sup>th</sup> Best Police Station in India.
- j) 11 Awards to Tamil Nadu Transport Corporations have been accorded by Government of India for their best performance.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- k) Skoch Platinum Award has been accorded to Tamil Nadu Government for 'Solid Waste Management' for 2017.
- l) Government of India Award to Tamil Nadu Water supply and Drainage Board for Integrated Management Information System' for 2017-18.
- m) Tamil Nadu has been ranked as the first in the country by Government of India for Effective Implementation of 'Protect Girl Children and Educate Girl Children' Programme for 2017-18.

**3. RURAL DEVELOPMENT AND PANCHAYAT RAJ**

- a) Government of India has awarded Government of Tamil Nadu an incentive of Rupees 100.90 Crores under Prime Minister Village Road Schemes, for having efficiently implemented the Tamil Nadu rural road Schemes for the Years 2016-2017 and 2017-18.
- b) Five Awards have been bestowed on Tamil Nadu by Government of India for effective implementation of Mahatma Gandhi National Rural Employment Guarantee Programme for the Year 2017-18.

**4. MUNICIPALITIES DEVELOPMENT**

National and international awards have  
been accorded to Coimbatore, Erode,

Madurai and Tiruchirappalli Corporations for  
good governance for the Year 2017-18.

**5. CO-OPERATION, FOOD AND CONSUMER PROTECTION**

Government of Tamil Nadu has been bestowed with the 'Best Practices Award' and 'Best e-Governance Award' by Government of India for having introduced 'full End to End Computerization in the Public Distribution system' in 2016-2017.

**6. INDUSTRY**

- a) At the national level, the 'Best Paper Factory for 2016' Award has been conferred on Tamil Nadu Newsprint and Papers Ltd.
- b) Tamil Nadu has been ranked as first by Government of India, in regard to 'number of factories and number of employees' at All India Level for 2017-18.
- c) Tamil Nadu has been ranked as the Second Best State for industrial investment in 2018 in the Survey conducted by National Economic Utility Research Bureau.
- d) 'The Government of India Award for Best Infrastructure Facilities in Non-conventional energy Sector' was accorded to Government of Tamil Nadu for 2017-18.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

- e) Mobilizing Memoranda of Understandings for investments amounting to more than Rs. 3,00,431 Crores, providing job opportunities for 10.5 lakh unemployed persons.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- f) Implementing the ban on 'One Time *Use and Throw* Plastic Products' from 1.1.2019 in order to get rid of harmful environmental pollution.

**7. HEALTH AND FAMILY WELFARE**

Tamil Nadu Government has been bestowed with the 'Best State Award' consecutively for the fourth year from the Government of India for implementation of Organ Transplantation from deceased persons.

**8. BC - MBC WELFARE**

To enable the socially backward people of Tamil Nadu to reap the full benefits of social justice, the Tamil Nadu Government headed by HON'BLE AMMA INTRODUCED

AND IMPLEMENTED THE HISTORICAL  
ACHIEVEMENT OF 69% RESERVATION  
POLICY.

**9. SC, ST & MINORITIES WELFARE**

The Institution Fees and other  
maintenance charges for the self financing  
colleges payable by SC/ST/Minorities have  
been fully borne by Tamil Nadu  
Government, thus relieving such poor  
students of financial burden.

**10. PROTECTION OF THE RIGHTS OF TAMIL NADU ON  
INTER-STATE RIVERS :**

Government of Tamil Nadu during the  
governance of Hon'ble Puratchi Thalaivar Dr.  
MGR, Hon'ble Puratchi Thalaivi AMMA and  
Hon'ble Thiru. Edappadi K. Palaniswami and  
Hon'ble Thiru.

O. Paneerselvam have protected the  
interests and rights of Tamil Nadu in general  
and the farmers in particular in the spheres  
of Cauvery Water Dispute, Mullai Periyar  
Dam dispute and Mega Thathu Dam dispute  
by resorting to judicial remedies and due  
protest on the floor of the Parliament.

**11. INFORMATION TECHNOLOGY**

Tamil Nadu e-Governance Agency has  
been conferred with the 'Best e-Governance

Agency Award' at National Level.

**12. TOURISM AND CULTURE**

- a) 'UNESCO's Asia Pacific Award of Merit 2017' for the renovation and restoration of Sri Ranganathaswami Temple in Srirangam.
- b) 'Best Swachh Iconic Place Award' under Swachh Bharat Mission has been accorded by Government of India to laud the cleanliness of Arulmigu Meenakshi Sundareswarar Temple of Madurai.

**III**

**ELECTORAL ASSURANCES  
OF  
AIADMK**

## 1. ERADICATION OF POVERTY

AMMA NATIONAL POVERTY ERADICATION INITIATIVE (ANPEI) — DIRECT MONTHLY TRANSFER OF RS. 1,500 TO THE NEEDY FAMILIES OF INDIA.

Ever since independence many governments both at the Centre and in the States had made several attempts to alleviate poverty in India. These attempts have met with only limited success. This problem calls for special and bold initiatives covering the entire country. A direct transfer of funds to the targetted population of the poor and the deprived (people below poverty line, destitute women, widows without income, differently-abled, landless agricultural labourers, rural and urban manual labourers, destitute senior citizens etc) is considered by AIADMK as a minimum and necessary initiative to address this problem of dehumanizing poverty.

This initiative would reflect the farsighted and sensitive declaration of the former President of the Philippines Roman Magsaysay that "Those who have less in life should have more in law," and similar sentiments evocatively expressed by Puratchi Thalaivar MGR all his life.

The AIADMK government in Tamil Nadu had initiated and implemented a special programme of direct transfer of Rs. 1,000 to all ration-card holders of Tamil Nadu, and Rs. 2,000 per family living below poverty line. The related results are found to be very promising. These were only one time initiative. Taking into account the beneficial impact of these initiatives, AIADMK feels that institutionalizing this arrangement on a permanent basis would produce extremely beneficial results in the realm of poverty eradication.

Based on the experience already gained by the AIADMK Government in this regard, a direct transfer of Rs. 1,500 per month to the targetted population of the poor and the deprived (people below poverty line, destitute women, widows without income, differently-abled, landless agricultural labourers, rural and urban manual labourers, destitute senior citizens etc) should not be difficult to implement. This is the need of the hour and a significant step in the direction of wiping out the misery suffered by millions of our sisters and brothers. This would fulfill the fond dreams of Puratchi Thalaivar Dr. MGR and Puratchi Thalaivi Amma in upgrading the lives of our fellow-citizens and opening the doors of

happy and hunger-free life to all.

Many compulsive pessimists had raised doubts about the financial feasibility of the SATHUNAVU Scheme introduced by Puratchi Thalaivar Dr. MGR. All these doubts have been belied and the scheme has won universal acclaim and acceptance. AIADMK is confident that the proposed direct monthly transfer of Rs. 1,500 per month to the targetted population of the poor and the deprived (people below poverty line, destitute women, widows without income, differently-abled, landless agricultural labourers, urban manual labourers, destitute senior citizens etc) would be financially feasible and administratively sustainable taking into account the regularly growing tax income through the GST, and

AIADMK ELECTION MANIFESTO  
LOK SABHA ELECTION - 2019

by effective management of the tax  
collection agencies. The Party will vigorously  
pursue this Scheme under the banner AMMA  
NATIONAL POVERTY ERADICATION  
INITIATIVE (ANPEI).

2. UPGRADING THE SKILLS OF INDIAN YOUTH FOR NEW  
EMPLOYMENT AVENUES LOCALLY AND GLOBALLY —  
MGR NATIONAL SKILL - UPGRADATION SCHEME  
(MGR NSUS)

While the Indian economy is growing on various fronts, there is a corresponding need to upgrade the skills of the youth to improve their employability to ensure job opportunities. This calls for a sensitive and nuanced understanding of the various factors leading to the skill refinement of the youth. There is need for lateral thinking to break new grounds in this area. TESDA (Technical Education and Skills Development Authority) of the Philippines provides useful pointers for action in this direction. This national nodal agency for appropriate skills development is geared to impart necessary skills to the workforce to upgrade it from

unskilled to semi-skilled and skilled levels. It also channels appropriately skilled personnel (women and men) to suitable job markets both locally and globally. AIADMK would pursue this matter vigorously with the Central Government to institutionalize a similar arrangement in India. It is hoped that this initiative would open new avenues of both employment and employment-upgradation. Elements of entrepreneurial skills would also be incorporated in the Scheme to promote meaningful self-employment.

Overseas Indian workers provide the backbone for generating foreign exchange income to India. There is scope for the enhancement of this opportunity. AIADMK will work for the institution of a nodal

AIADMK ELECTION MANIFESTO  
LOK SABHA ELECTION - 2019

agency to generate data about overseas  
employment, the required skill

profiles, match this data with the beneficiaries of MGR NATIONAL SKILL-UPGRADATION SCHEME(MGR NSUS),mobilize the skilled workforce for employment, facilitate travel documentation requirements, save them from unscrupulous mediating elements, etc. This would complete the circle of skill identification, upgradation, finding job opportunities and help the country improve its foreign exchange earnings.

### **3. SPECIAL WATER MANAGEMENT SCHEME**

Large parts of Tamil Nadu have traditionally been affected by acute water scarcity in different parts of the State. In a few places schemes have been in place to store excess water for use in dry areas and

to increase ground-water levels. As a major such initiative Chief Minister Hon'ble Edappadi K. Palaniswami has recently inaugurated 'Athikadavu-Avinasi Scheme' at a cost of Rs. 1,652 Crores which would benefit about 35 lakh people in Western Tamil Nadu, in Coimbatore, Tiruppur and Erode districts. It is worth noting that the Government of Tamil Nadu is meeting the entire cost of this project.

AIADMK will urge the Government of India to pursue, obtain, sanction, mobilize finances and help implement three such schemes:

- I. In Coimbatore district with Noyyal river and the Western Ghats as the base.
- II. In Namakkal district with river Cauvery as its base.
- III. Cauvery - Agniyaru - South Vellaru link scheme.

The first scheme has the following essential elements: the excess water draining from the Western ghats during the North-east and South-west monsoon provide the major water source for this scheme. Linking Madukkarai forest range of the Vellapathi Nandakarai division and Mundanthurai, extending this link till Kovaiputhur, Poluvampatti forest range, Narasipuram, Thaaliyur is the main feature of this scheme. Storing water in the check-dams, ponds and other water bodies along the route will help the people to augment large quantities of water for irrigation and drinking purposes.

During the seasons of heavy rains, large quantities of water from rivers Cauvery and Kollidam wastefully flow into the Bay of

Bengal. The subject scheme plans to eliminate this wastage and provide for storage and enrichment of water bodies and ground water in the dry areas of Namakkal district. The scheme aims to achieve this objective, particularly during the periods when considerable quantities of surplus water become available which would otherwise end up wastefully in the Bay of Bengal. On such occasions this scheme will provide for transporting water to the dry areas of Namakkal district, from Mohanur barrage. This scheme will benefit the farmers of Mohanur, Namakkal, Pudukhathiram and Erumappatti Unions.

The third scheme is the Cauvery - Agniyaru - South Vellaru link scheme. This scheme is estimated to cost Rs. 7,000/- Crores. As per this scheme water will be

AIADMK ELECTION MANIFESTO  
LOK SABHA ELECTION - 2019

taken through open canals from Karur -  
Mayanoor check-dam in river Cauvery via.  
Agniyaru and South Vellaru till Kundaru in  
Virudhunagar District benefiting  
Tiruchirappalli, Pudukkottai, Sivaganga,  
Ramanathapuram and Virudhunagar  
Districts.

Through this schemes water wastage will be considerably eliminated and will be utilized for the benefit of people for irrigation and drinking water purposes.

AIADMK will aggressively pursue the planning, designing, sanctioning, financing and the implementation of these two beneficial schemes with the support of the Government of India.

#### **4. ECONOMIC POLICY**

- a) AIADMK will urge the Union Government to implement SPECIAL SCHEMES TO MITIGATE THE ADVERSE IMPACT OF RECESSION on Agriculture, Industry and service sectors of the economy. If these Federal schemes are implemented through the State Governments, then India can achieve higher growth rate in future, and can achieve the targets for various sectors.
- b) The erratic inflation figures result in increase of price levels affecting majority of the people. The production costs and other expenses of Primary Sector (Agriculture), Secondary Sector (Industry) and Service Sector increase beyond control.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

Consequently, many sectors have to run at a loss and are unable to resort to expansions.

- c) AIADMK will urge the Government of India to take into consideration, the above aspects and direct the RBI, NABARD, NATIONALISED BANKS AND OTHER BANKS to REDUCE CONSIDERABLY THE RATE OF INTEREST LEVIED FOR

LOANS LENT TO AGRICULTURE-  
INDUSTRY AND SERVICE SECTORS,  
BESIDES RELAXING THE STRINGENT  
NORMS RELATED TO SUCH LOANS.

- d) The frequent and alarming price hikes of Petroleum products by the oil producing companies, have been augmenting the cost of all essential commodities, consumer goods and the transport cost of all commuters, increasing the cost of living of consumers at large by eating into their incomes.

AIADMK, therefore, will urge that  
Government of India to take away the  
Price Fixing Power of Consortium of Oil  
Producing Companies and that people-  
friendly price fixing policy should be  
adopted and implemented directly by  
Government of India in order to keep  
the prices of all commodities under  
control.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

- e) AIADMK will urge Government of India to give up the policy of bringing in Foreign Direct Investment (FDI) in Retail, in retailers in order to protect the interests of millions of small and tiny retailers spread across the nook and corner of the country.
- f) With a view to providing due protection to the indigenously manufactured products and to enable Indian organizations to effectively compete with international players, Government of India will be urged to suitable steps to contain IMPORTS and augment EXPORTS which can help bring down the inflation and increase the intrinsic value of Indian currency.

## **5. EDUCATION POLICY**

- a) AIADMK will urge Government of India to bring Education from the concurrent list to the State list again.
- b) AIADMK will urge Government of India to exempt Tamil Nadu students for such time till they reach the standard and knowledge of the Improved New Syllabus, from NEET Examination for professional courses like MBBS, MS, MD, B.Pharm, M.Pharm, BSc Agri, MSc Agri, BSc, MSc, Dental, BE, and ME since the NEET Exams with High Standard of Syllabus, adversely affect the rural children, children of socially and economically weaker sections of the people, who constitute more than 85% of the students, who are forced to write NEET Examinations.
- c) The standard of education from school education to higher education should reach a higher level, adhering to the policy that a country can economically progress, only if it progresses educationally. In the present circumstances, opportunity for higher education for the poor and middle class people is easily available. But, due to their poor economic conditions they are not able to actually provide higher education to their children.

At international level, more than 40 nations have been providing free Higher Education to all their children.

AIADMK will urge Government of India

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

to provide free higher education to all  
children as a National Policy.

## 6. PUBLIC DISTRIBUTION SYSTEM

Wheat allocation and Kerosene allocation to Tamil Nadu for the Public Distribution System has been drastically reduced by Government of India and this has been badly affecting the people under the public distribution system.

AIADMK will urge Government of India to resort to a need-based allocation of full quantum of Wheat and Kerosene for all Family Card Holders under PDS.

## 7. WOMEN'S WELFARE / SOCIAL JUSTICE

- a) AIADMK will urge Government of India to enact due legislation to enable the implementation of the Reservation Policy in Private Sector also, in order to provide social justice to the SC/ST, MBC and BC categories of our people.
- b) AIADMK will urge Government of India to accept the recommendation of Justice Sachar Committee to treat the Christian - converted SCs/STs, BCs and MBCs and the Muslim-converted SCs/STs/BCs/MBCs as regular SCs/STs/BCs/MBCs and provide them with all concessions now provided for the regular SCs/STs/BCs/MBCs.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

- c) AIADMK will urge Government of India to undertake and implement at national level and in all States.
- The Girl Child Protection Scheme of Tamil Nadu and
  - The Cradle Baby Scheme of Tamil Nadu.
- d) Since there has been no unanimity among the political parties, the Bill providing 33% Reservation for Women, though introduced in Lok Sabha, did not see the light of the day.

The AIADMK will fight for passing  
this bill in the ensuing Parliament.

- e) The Acts and Rules now in force find it difficult to eradicate the bonded labour system and all forms of human trafficking including gender cruelties, child labour, ill treatments and prostitution. AIADMK will urge GOI to enact suitable stringent legislation for the eradication of bonded labour and all forms of human trafficking.

**8. FISHERMEN WELFARE**

- a) The AIADMK and the Government of Tamil Nadu have been strongly registering their protest against the brutal killing of innocent Tamil fishermen by Sri Lankan Navy. Hon'ble Chief Minister AMMA had brought this to the notice of the Hon'ble Prime Minister and Government of India many a time in person and through letters demanding strong measures to stop such atrocities. The inhuman attack against Tamil fishermen by Sri Lankan Government continues unabated.

AIADMK will urge Government of India  
to take firm steps to prevent such  
atrocities by the Sri Lankan  
Government.

- b) AIADMK will urge the Union Government to strengthen Coast

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

Guard and enable the Tamil fishermen to exercise their fishing rights without fear in Indian territorial waters.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- c) AIADMK will demand Government of India for the establishment of a National commission for Fishermen Welfare in order to improve the social and economic status of fisher community.
- d) AIADMK will demand Government of India to establish SPECIAL ECONOMIC ZONES for fish processing and fish exports with modern fishing harbours and transport connectivity to enable fishermen to develop economically by fetching better price for their products.
- e) AIADMK will urge Government of India to establish the needed infrastructures for modern communication systems including wireless communications for the benefit and security of the fishermen with country boats and mechanized boats.
- f) Fishermen are often affected by natural calamities and other unforeseen accidents resulting in loss of their lives, equipments and livelihood. Infections and natural calamities that damage the prawn farms and fish farms affect fisher community badly. AIADMK, therefore, will urge Government of India to bring in a FULL SCALE INSURANCE SCHEME for the Lives and Equipments of Fishermen.
- g) AIADMK will urge Government of India to constitute a CONSULTANCY CENTER for fostering the economic conditions of coastal and inland fishermen.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- h) AIADMK will urge Government of India to grant Rs. 7,000/- per fisherman during the Gestation Period.
- i) AIADMK will urge Government of India to release more funds with adequate subsidy to State of Tamil Nadu for implementation of 'CENTRAL SECTOR SCHEME ON BLUE REVOLUTION' and Integrated Development and Management of Fisheries, Creation / Renovation of Fresh Water and Brackish Water Fish Farms besides replacement of wooden boats by FRP boats.
- j) AIADMK will urge Government of India to construct and establish strong walls and hook-like stone curvatures and jetties in need-based locations on East coast Ways in order to prevent sea erosion that affects the livelihood of the people living on the East Coast.
- k) AIADMK will urge Government of India to construct and provide multi-storied residential buildings for the benefit of the fishermen of Tamil Nadu.
- l) A ban is being implemented on catching CUCUMBER which contains rich medicinal values and is treated as a healthy food. Export of SEA CUCUMBER helps Government of India to earn valuable foreign exchange.

**AIADMK, therefore, will urge Government of India to LIFT the BAN IMPOSED ON THE CATCHING OF SEA CUCUMBER AND PERMIT**

FISHEREN TO HAVE related FISHING  
RIGHTS AGAIN.

**9. WEAVERS WELFARE**

AIADMK will urge Government of India to provide protection to Handloom and Powerloom weavers at large by:

- a) Totally removing GST for Handloom weaving sectors and Powerloom weaving sector as they are all in great distress due to the non-viability of their ventures, after imposition of GST.
- b) Introducing a SUBSIDIZED BUSINESS DEVELOPMENT LOAN SCHEME with low interest rate to the Handloom and Powerloom Societies.

**10. LABOUR WELFARE AND UNEMPLOYMENT**

- a) AIADMK will urge Government of India to give special importance to the Primary Sector viz. Agricultural sector, Agro-based rural industries, Labour intensive industries, Cottage/Micro/Tiny/ Small Scale and Medium industries which has significant potential to provide more employment opportunities to the unemployed youth.
- b) AIADMK will urge Government of India for the creation of a corpus fund for the benefit of Unorganized Workers Welfare Board.
- c) AIADMK will urge Government of India to increase the number of working days of the labourers under Mahatma Gandhi National

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

rural Employment Scheme to 200 Days per person.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- d) AIADMK will urge Government of India to increase considerably the number of INDIVIDUALS under Self Employment Programme and also to increase the quantum of amount provided to such INDIVIDUALS, under Deendayal Antyodaya Yojana \_ National Urban Livelihood Mission.
- e) AIADMK will urge Government of India to increase the number of SELF HELP GROUPS and also to increase the amount provided to such SELF HELP GROUPS, Deendayal Antyodaya Yojana \_ National Urban Livelihood Mission.

**11. YOUTH WELFARE**

- a) AIADMK will impress upon the Central Government to waive the educational loans got by students from nationalized banks and other banks.
- b) AIADMK will urge Government of India to provide STADIUMS with modern infrastructure of international standard in all district headquarters for training the youth to enable them to participate in global sports and games events.
- c) AIADMK will urge Government of India to provide up to a Maximum of Rs. 2,000 to SSLC, Diploma and Degree Holders, according to their qualification, till they get a suitable job.

## 12. JUSTICE TO EELAM TAMILS

The cruel decimation of lakhs of Eelam Tamils in the final Eelam War, particularly at Mullivaikkal remains a burden in the consciousness conscience of Tamils all over the world.

- i) During his visit to New Delhi last year former president of Sri Lanka Mahinda Rajapakse admitted that it was due to the support and co-operation from the Congress-DMK led UPA Government that the Sri Lankan military was victorious in the Eelam War. This admission vindicates the stance of our leader Puratchi Thalaivi Amma J Jayalalithaa that the active and clandestine role played by Mr. Karunanidhi, his family members and few of their friends led to the defeat of Tamils in the Eelam war and consequently the massacre of several thousand innocent Tamil civilians and destruction of their properties. AIADMK will urge the Government of India to take up the issue with the International Criminal Court (ICC) in the Hague, Netherlands for the prosecution of all those individuals involved in the heinous crime against humanity in the Tamil areas of Sri-Lanka.
- ii) AIADMK will urge the Government of India to press the

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

Sri Lankan Government for due devolution of administrative power to the Tamil Eelam regions and for providing Constitutional Guarantee for Eelam Tamils in regard to human rights, property rights, language rights and religious right.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- iii) The AIADMK will insist that Government of India press for rehabilitation of Eelam Tamils affected by war in the spheres of employment, agriculture, housing, industries and education.
- iv) AIADMK will urge Government of India and the President of India to give due direction to the Governor of Tamil Nadu FOR RELEASE OF THE SEVEN TAMIL CONVICTS AS ORDERED BY THE SUPREME COURT OF INDIA and approved by the Cabinet of Tamil Nadu Government.

**13. RETRIEVAL OF KACHATHEEVU AND  
RESTORATION OF FISHING RIGHTS**

The policy of AIADMK has been to retrieve Kachatheevu and restore customary fishing rights of Tamil Nadu fishermen in Palk Strait.

In accordance with the Judgment of the Supreme Court in 1960 in Perubari Case, the retrieval of Kachatheevu is legally possible only after an appropriate

Constitutional Amendment with the approval  
of Parliament.

Therefore, AIADMK will urge that the  
Government of India should take  
appropriate exigent legal/ constitutional  
measures to redeem Kachatheevu as part of  
Indian Territory and restore the rights of  
Tamil Nadu fishermen.

#### **14. SECULARISM**

AIADMK will urge Government of India not to bring any amendments to the Constitution for a Uniform Civil Code that will adversely affect the religious rights of minorities of India.

#### **15. LANGUAGE POLICY**

- a) AIADMK will urge Government of India to implement the globally ancient and classically rich Tamil language as one of the Official Languages of our country.
- b) Tamil should be declared by government of India as the Official court Language of the High Courts of Tamil Nadu by proper legislation.
- c) AIADMK will urge Government of India to stop imposition of Hindi in the administration of Central government offices in Tamil Nadu and in certain spheres of the functions of State Government.
- d) AIADMK will urge Government of India to stop the imposition of Hindi in Central schemes being implemented in Tamil Nadu with Hindi names and implement such Central Schemes in Tamil Nadu with equivalent Tamil names.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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**16. DEVOLUTION OF FUNDS TO STATES**

- a) AIADMK will urge the Union government to devolve 60% of its tax revenue to the States based on 1971 census.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- b) AIADMK will urge GOI to release at the earliest the huge arrears amounting to Rs. 9,988 Crores due to Tamil Nadu Government under categories such as
- (i) GST arrears
  - (ii) Sarva Shiksha Abiyan Scheme arrears.
  - (iii) Rashtriya Madhya Shiksha Abiyan Scheme arrears.
  - (iv) 13<sup>th</sup> Finance commission Grants arrears.
  - (v) Arrears of Local Body Grants of the Finance Commission.
- c) Manufacturing Sector and Service Sector are playing major roles in the economy of the State of Tamil Nadu. The exorbitantly high rates of GST have very badly affected the common man due to spiralling prices. It has also put a lot of suffering on the cottage, tiny and small scale industries besides the trade and commerce. The State Government, having lost its hold over Sales Tax revenue due to GST, has been facing huge revenue loss and financial crunch.

**In regard to the devolution of GST**

**Revenue to the States, THE**

**CONSTITUTIONAL AMENDMENT ACT OF 101**

**WAS PASSED IN**

**2016 FIXING a 14% GST Revenue**

**Devolution for 5 years from 2016. This has**

resulted in huge revenue loss for the State  
of Tamil Nadu.

AIADMK, therefore, will urge Govt. of  
India TO AMEND AGAIN THE  
CONSTITUTION AMENDMENT ACT 101 OF  
2016 and thereby

**fix a 100% DEVOLUTION OF GST REVENUE**  
**TO THE STATE OF TAMIL NADU FOR 5**  
**YEARS.**

- d) The States which contribute more tax revenue to the Centre should be encouragingly rewarded.
- e) There are alleged irregularities in Toll collections on National Highways. The tenure of toll collection is not indicated in any toll collection check post. The maintenance expenses of transportation keeps increasing due to frequent revision of petroleum prices. In toll collection Centers, inordinate time delays affect the Transportation systems badly.

**AIADMK, therefore, will urge GOI to abolish**  
**the Toll Collection System on National**  
**Highways.**

**17. RIVER LINKAGE POLICY**

- a) AIADMK will urge Government of India to ensure the monthly release of Cauvery water through Cauvery Water Management Authority and Cauvery Water Regulation Commission as ordered by the Supreme Court.
- b) AIADMK will urge that GODHAVARI-CAUVERI RIVERS

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

LINKAGE SCHEME should be implemented by Government of India immediately for the benefit of farmers at large and for increasing the rural GDP of Tamil Nadu.

- c) AIADMK will urge Government of India for NATIONALIZATION OF ALL INDIAN RIVER WATERWAYS.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- d) AIADMK will urge Government of India to allocate the NEEDED FUNDS for Schemes to divert and store the excess water in Cauvery and other rivers during the flood season for the benefit of water-starved districts of Tamil Nadu.
- e) AIADMK will urge GOI to allocate adequate funds under Prime Minister Krishi Sinsaye Yojana Scheme for Extension of KALLANAI CANALS & early completion of Modernization Schemes and Restoration Schemes in order to effectively improve the Agro Water Management systems of Cauvery delta basins.
- f) AIADMK will urge GOI to accord permission to bring under national development schemes, the improvement and restoration of nine Projects in Cauvery delta basins and also to provide adequate funds to complete such projects.
- g) AIADMK will urge GOI to accord sanction and allocate adequate funds for the modernization of Cauvery delta sub-basin and bring under the authority of the National Development Scheme, the Cauvery Surplus Water Sub-Basin, Vennaru Surplus Water Sub-Basin, Lower Kollidam Surplus Water Sub-Basin, Noyyal Surplus Water Sub-Basin, Kilbhavani Scheme, Kattalai High Level Canal Scheme, Rajavaikal Scheme and Ground Water Recharge Scheme.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- h) AIADMK will urge GOI to take necessary immediate actions to prevent and restrain Kerala Government from illegally interfering with the endeavour of Tamil Nadu Government to increase the water level in Mullai Periyar Dam to 152 feet.
- i) AIADMK will urge GOI to prevent Kerala Government from constructing a new dam across Mullai Periyar river.
- j) AIADMK will strongly urge that the proposal for the construction of Mega Thathu Dam in Karnataka is totally given up by Government of India and by Government of Karnataka in order to protect the irrigation and drinking water requirements of Tamil Nadu.
- k) The Aanamalai River Scheme and Neeraru-Nallaru Linkage Schemes are ONGOING MULTI PURPOSE PROJECTS only AND NOT NEW SCHEMES as wrongly interpreted by Kerala Government, which stands as a hurdle against the ongoing projects of Tamil Nadu.

AIADMK will urge Government of India to provide all necessary assistance to Government of Tamil Nadu in regard to the above mentioned ONGOING PROJECTS and direct Government of Kerala to refrain from interfering with the abovesaid Projects.

**18. ENERGY PROJECTS OF GOVERNMENT OF INDIA**

- a) AIADMK will urge that the energy generated in the State of

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

Tamil Nadu through Central Government power projects at Kalpakkam, Koodankulam and Neyveli should be first distributed for the exclusive use of Tamil Nadu and only if any

excess energy is generated, such power only can be distributed to the other States.

- b) Power grids should be created linking all States in order to transmit the excess power in one State to power- deficit States without any hurdle.

**19. POLLUTION CONTROL AND EFFLUENT TREATMENT SCHEMES :**

- a) The dyeing and bleaching units in Tiruppur, Erode, Pallipalayam, Bhavani, Vellore and Karur discharge lots of polluted effluents. A proper treatment of effluents has to be done and later let out.

AIADMK will demand that a new scheme should be implemented with adequate funds by the Union Government for such Effluent Treatment Schemes.

- b) AIADMK will urge Government of India to evolve and implement an effective scheme with adequate funds for the prevention of air / smoke pollution at the national level.

**20. MIGRANTS WELFARE**

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- a) The AIADMK will urge the Government of India to protect the welfare and rights of Indians who migrate to other countries for employment. At the same time, efforts should be taken to protect the democratic, economic and human rights of the people of Tamil origin living abroad.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- b) AIADMK will urge the Government of India to appoint only Tamils as Envoys to the Countries where Tamils are living in large numbers.

**21. MINORITIES WELFARE**

The AIADMK will urge the Government of India that the COMMON CIVIL CODE should not be made applicable to the religious minorities in order to protect their religious rights, as safeguarded in our Constitution.

**22. DRINKING WATER**

AIADMK will urge the Government of India to provide, on top priority basis, adequate financial allocation for drinking water infrastructures in Tamil Nadu so as to alleviate the sufferings of people of all villages and towns spread across the State, from acute drinking water scarcity.

Government of India has stopped the

FINANCIAL HELP hitherto offered to Tamil Nadu State for resolving the RURAL DRINKING WATER PROBLEM and this has drastically affected the people of Tamil Nadu.

AIADMK will urge the Government of India to allocate adequate funds under the NATIONAL RURAL DRINKING WATER SCHEME,

on priority basis, for executing collective Drinking Water Schemes, for providing protected drinking water and for establishing suitable infrastructures in order to get rid of the acute drinking water scarcity in the hamlets, villages and towns of Tamil Nadu.

### **23. ROAD TRANSPORT**

AIADMK will urge the Government of India to accord necessary sanctions and allocate adequate funds and expediate the execution of the below-mentioned National Highway Projects in order to develop the overall economic status of Tamil Nadu.

- a) Roads and Bridges work for a distance of 112.35 kilometres at a cost of 774.28 Crores.
- b) Upgradation of FIVE ROADS OF TAMIL NADU into NATIONAL HIGHWAYS for a distance of 353.36 kilometres.
- c) Expansion of National Highway No. 45 for a distance of 18.60 kilometres at a cost of 245 Crores, into EIGHT WAYS SCHEME.
- d) Expansion of National Highway No.4 for a distance of 23.90 kilometres at a cost of 235 Crores, into EIGHT WAYS SCHEME.
- e) Establishment and implementation of a Modern Bus Stand Project in Coimbatore Corporation.

### **24. RAILWAYS**

- a) AIADMK will urge the Government of India to accord sanction for CHENNAI METRO RAIL SCHEME PART II for a distance of

118.9 kilometres which is a joint  
venture project between Tamil Nadu  
Government and Government of India  
AND

To allocate expeditiously the 50% share  
of Government of India out of the Total  
Project Fund of Rs. 69,180 Crores.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- b) AIADMK will urge the Government of India to allocate the needed fund for New Rail route Schemes of Tamil Nadu, like Chennai to Puducherry Route & Tindivanam to Nagari route and implement the same without further delay.
- c) AIADMK will urge the Government of India to provide for Passengers and Freights Rail Connectivity / New Rail routes to all District Head Quarters and bigger municipalities which will help the growth of rural GDP considerably.
- d) AIADMK will urge the Government of India to issue due orders for the STOPPAGE OF ALL EXPRESS TRAINS in Railway stations at all important towns in public interest.

**25. MODERN AIRPORTS**

- a) AIADMK will urge the Government of India to expand the airports in Coimbatore, Tuticorin, Trichy and Salem as modern airports.
- b) AIADMK will urge the Government of India to provide Night Air Service for Salem Airport.

**26. E-GOVERNANCE ADMINISTRATION**

AIADMK will urge the Government of India  
to implement FULL SCALE  
ODERNTECHNOLOGY ENABLED E-  
GOVERNANCE at all  
levels of Administration right from villages,

AIADMK ELECTION MANIFESTO  
LOK SABHA ELECTION - 2019

village panchayats, town panchayats,  
panchayat unions, municipalities,  
corporations, taluks, districts and all  
departments, autonomous and Quasi  
Governmental bodies so that the corruption  
affecting the people of all walks of life can  
be eliminated.

**27. MODERN HOVERCRAFT SCHEME**

AIADMK will urge the Government of India to introduce & implement the HOVERCRAFT SCHEME, a project wherein, the HOVERCRAFT SHIP CUM FLIGHT can fly just a few feet Above the sea level, for improving Coastal tourism and the economic status of the coastal people.

**28. KUDI MARAAMATHU SCHEME**

AIADMK will urge the Government of India to allot more funds to the State of Tamil Nadu under NAVAPRA Schemes and NABARD Schemes and under Direct Government of India Schemes for carrying out KUDI MARAAMATHU PROGRAMMES in

Check Dams, Farm Ponds, Percolation Ponds, Drainage Pools and New Village Ponds that are existing and newly proposed as well.

#### 29. JUDICIARY

AIADMK will urge GOI for establishing a Regional Branch of the Supreme Court in Chennai for the benefit of the people of Tamil Nadu and South Indian States.

#### 30. REMOVAL OF ARTICLE 356

The AIADMK will continue to press for the complete removal of Article 356 of the Constitution which enables dismissal of elected State Governments, not found in any other Federal systems.

**31. HORTICULTURE – AGRICULTURE – FARMERS WELFARE**

- a) AIADMK will urge the Government of India to come up with a firm policy to waive the loans obtained by small and medium farmers of the Country.
- b) AIADMK will urge Government of India that MINIMUM SUPPORT PRICE SHOULD BE FIXED FOR ALL AGRICULTURAL PRODUCE in order to alleviate the economic plight of the farming community.
- c) AIADMK will urge Government of India to establish MEGA AND ULTRA MEGA FOOD PARKS in every district, including warehouses and cold storages and implement SUPPLY CHAIN MANAGEMENT SCHEMES that will help farmers getting a fair price for their produce.

AIADMK will urge Government of India to allocate, on a priority basis, more funds to the schemes and projects which are already under execution by Government of Tamil Nadu and also allocate adequate funds to new schemes such as MEGA AND ULTRA MEGA FOOD

PARKS through NABARD, NATIONAL  
HORTICULTURE AND AGRICULTURE  
DIRECTORATE.

- d) AIADMK will insist that Government of India should provide for the ECONOMICALLY SUFFERING SMALL AND MARGINAL FARMERS, A 100% SUBSIDY FOR THE INPUTS LIKE SEEDS, FERTILIZER AND PESTICIDES ETC.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- e) AIADMK will urge Government of India to allocate adequate funds for manufacture of Ethanol from sugarcane, tapioca and other agro outputs which will help rural economic growth and help save considerable foreign exchange to the Government of India by way of reducing the imports of crude oil and petroleum products.
- f) AIADMK will urge that Government of India should considerably increase the allocation of the funds needed for Horticulture and Agriculture Development Projects under the National Agricultural Development schemes.
- g) AIADMK will urge Government of India to allocate through National Medicinal Plant Directorate more funds for Government of Tamil Nadu to bring under cultivation various medicinal plants in minimum 1.5 Lakhs acres.
- h) AIADMK will urge Government of India to allocate sufficient funds to State of Tamil Nadu to introduce and establish Collective /Joint Sector Farming at all Panchayat Union levels to enable farmers to increase their income through Horticultural and Agricultural produces.
- i) Taking into account the distressed conditions of the farming community at large, among whom small and marginal farmers constitute the majority, the AGRICULTURAL LOANS lent to all farmers by all nationalized banks and cooperative banks of the country should be WAIVED by Government of India, which can give a fillip to the alleviation of the sufferings of rural community and to increase the rural GDP and economy.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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- j) AIADMK will urge Government of India for the INTRODUCTION AND IMPLEMENTATION OF A CROP INSURANCE SCHEME FOR INDIVIDUAL FARMERS.
- k) AIADMK will urge Government of India to DECLARE CAUVERY DELTA AS A PROTECTED AGRICULTURE ZONE.

**32. SOLAR ENERGY**

AIADMK which has been giving special importance to generate solar energy, will urge Government of India to allocate sufficient funds to expand the existing schemes and to implement new special schemes for generating solar energy on all Government lands in the villages and towns of Tamil Nadu.

**33. GAJA CYCLONE COMPENSATION**

The Gaja Cyclone has created severe damages to agricultural assets, trees and

other properties besides loss of lives of human and cattle in many districts. Government of India has not come forward so far to provide even the minimum needed compensation to Government of Tamil Nadu in this regard.

AIADMK intensively urges Government of India to provide, without any more delay, due compensation and dwelling houses for the victims of Gaja Cyclone, as insisted by Government of Tamil Nadu on many occasions.

**34. COOUM RIVER BEAUTIFICATION SCHEME**

AIADMK will urge Government of India for allocation of Specific Central Funding Directly through Clean India Scheme (Swachh Bharat Abhyan) for cleaning and improving, beautifying and developing COOUM RIVER on par with the PLEASURE TOURIST CENTRE of THAMES RIVER of LONDON.

**35. INDIA TO BECOME A PERMANENT MEMBER OF UNSC**

AIADMK will urge Government of India to take necessary steps in order to MAKE OUR NATION – INDIA AS A PERMANENT MEMBER OF UNITED NATIONS SECURITY COUNCIL.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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**36. UNION TERRITORY PUDUCHERRY**

- a) AIADMK will urge Government of India to accord FULL STATEHOOD for the Union Territory of Puducherry in order to fulfill the aspirations of the people of Puducherry.
  
- b) In the Union Territory of Puducherry, a Separate Special Account System is being maintained from 2007 with the consent of the Government of India. AIADMK will urge Government of India to waive the LOAN AMOUNT OF RS. 2,300 CRORES that has been standing as Dues by Puducherry to Union Government prior to 2007.

## **APPEAL**

### **An appeal to the esteemed voters of Tamil Nadu and Puducherry**

All India Anna Dravida Munnetra Kazhagam venerates Mother India in its heart of hearts. The AIADMK's heart resonates in the interest of Tamil people, Tamil language and Tamil Nadu. AIADMK is a movement established by Puratchi Thalaivar Dr. MGR to put into practice the norms of social resurgence advocated by Thanthai Periyar, and the political awareness, widespread empowerment of the poor dispossessed and labouring classes as strongly propounded by Perarignar Anna.

Tamil Nadu has been transformed into one of the premier States of India, thanks to the golden rule of a quarter century established and sustained by Puratchi Thalaivar Dr. MGR and Puratchi Thalaivi AMMA, and the countless achievement and the benign rule of the Joint Coordinator of the Kazhagam, Hon'ble Chief Minister Edappadi K. Palaniswami and the Co-ordinator of Kazhagam, Hon'ble Deputy Chief Minister O. Pannerselvam.

**AIADMK ELECTION MANIFESTO**  
**LOK SABHA ELECTION - 2019**

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AIADMK gives a solemn assurance that it will, for ever, continue to be the frontline valiant soldier in the service of the Tamil people, holding aloft the principles of social justice, liberation of women, development of Tamil, secularism, protection of the socio-economic rights of the poor and the minorities and equal opportunity for all.

To safeguard national interest, to establish and sustain the rights of the Tamil people and for the continued growth of the Tamils, we earnestly appeal to the people of Tamil Nadu and Pudhucherry to cast their votes in favour of the candidates of AIADMK and its alliance partners and ensure a massive victory for them in all the 40 Lok Sabha constituencies.

**Electoral Assurances...**  
**Special Water Management Scheme.**

**Add the following to Page - 17 :**

4. A lift irrigation scheme to bring the excess water received at the Mettur Stanley reservoir during monsoon season to the Sarabanga river and to the lakes in Salem district.
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**Add the following to Page - 43 :**

**37. CABLE TV AND DTH TARIFF**

AIADMK will impress upon the Government of India and TRAI to take notice of the higher cable TV and DTH tariff consumers have to pay in the new system and take necessary action to reduce the additional financial burden for the Indian households.

**38. PERSONAL INCOME TAX**

In order to give relief to the personal

income tax assesses of the country, All India  
Anna Dravida Munnetra Kazhagam will take  
necessary action to increase the income  
tax exemption limit to Rs. 8 lakhs and  
increase the standard deduction to Rs. 1  
lakh.

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